

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
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**O.A. No. 290/00040/15 with MA 290/00167/15  
(J.P. Gupta vs UOI & Ors)  
Date of Order : 02/11/2015**

Mr T.C. Gupta, Counsel for Applicant.

The OA is filed seeking to quash order Annex. A/1 dated 18.09.2014, fixing and reducing the pay of the applicant from Rs 24,610/- to Rs 23,280/- w.e.f. 01.07.2012 and allow the consequential benefits.

Today the matter has been taken up for consideration for admission. On perusal of the material on record, it is seen that the applicant is aggrieved due to reduction of his pay in pursuance of Annex. A/1 dated 18.09.2014 passed by respondent No. 2. The applicant after attaining the age of superannuation retired from the post of Income Tax Officer, Sriganganagar w.e.f. 30.09.2014. The applicant has submitted that Shri S.S. Sidhu who was junior to the applicant, was drawing more pay than the applicant, therefore, the applicant applied for stepping up of his pay equal to Shri Sidhu to remove the anomaly and consequently the pay of the applicant was stepped up to Rs 24,610/- w.e.f. 01.07.2012 vide order dated 23.01.2014 (Annex. A/2). Thereafter, the pay of the applicant has been reduced and wrongly fixed w.e.f. 01.07.2012 vide order Annex. A/1 dated 18.09.2014. The applicant further submitted that his pay was wrongly reduced by Jt. Commissioner of Income Tax, Sriganganagar, therefore, he filed representation dated 24.12.2014 (Annex. A/3) and dated 22.01.2015 (Annex. A/4) which are pending consideration before the appropriate authority.

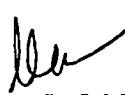
Since the representation submitted by the applicant to respondent No. 2 is still pending consideration, therefore, we are not inclined to examine the contentions raised in the OA.

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Therefore, the OA is disposed of directing the respondent No. 2 i.e. Joint Commissioner of Income Tax, Range, Sriganganager to consider representations of the applicant i.e. Annex. A/3 dated 24.12.2014 & A/4 dated 22.01.2015 and pass an appropriate reasoned speaking order on same, within a period of 3 months from date of receipt of copy of this order. The applicant shall furnish a copy of this order alongwith OA and its annexure, to respondent No. 2, within 2 weeks. In view of above limited direction, the requirement of issue of notices to the respondents is dispensed with and OA is disposed of at admission stage with no order as to costs.

In the light of above directions, MA No. 290/00167/15 has rendered infructuous and therefore, the same is dismissed.

  
[Meenakshi Hooja]  
Administrative Member

  
[Justice Harun-Ul-Rashid]  
Judicial Member

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